

F. No. 1(1)/2006/ECS/TA/670
Office of the Controller General of Accounts
Department of Expenditure, Ministry of Finance
Maha Lekha Niyantak Bhawan, New Delhi

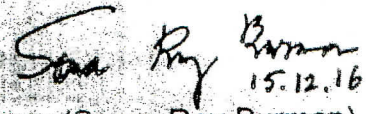
15th December, 2016

OFFICE MEMORANDUM

Subject: Guidelines for payment of applicable MDR charges on Government dues through Debit/ Credit cards- Incentivizing payments by citizens upto Rs.1 Lakh reg.

In continuation of OM No. 1(1)/2006/ECS/TA/669 dated 14th December 2016, it is clarified that the procedure outlined in the OM is applicable to tax, non-tax and other payments upto Rs.1 Lakh to Government of India made by citizens using Debit cards. Accordingly, applicable MDR charges on Debit cards for payment upto Rs.1 Lakh (Rupees One Lakh) shall be absorbed by Government of India in the manner prescribed.

This issues with the approval of Finance Secretary.


15.12.16
(Soma Roy Burman)
Joint CGA

To

1. All Secretaries to Government of India.
2. CGDA.
3. Financial Commissioner, M/o Railways.
4. All Financial Advisors, Ministries/ Departments of Government of India.
5. All Principal CCAs/CCAs/CAs (Independent Change).

Copy to:

1. Finance Secretary, Ministry of Finance
2. Secretary, Department of Economic Affairs
3. Secretary, Department of Financial Services
4. Secretary, Department of Revenue
5. Secretary, DIPAM
6. Joint Secretary (Pers.)
7. Joint Secretary (Budget)
8. Governor, RBI (Attn: Sh. R. Gandhi, Dy. Governor)
- ✓ 9. CGM (Sh. G. Sreekumar), DGBA, RBI
10. GM, Govt. Business Unit, All Authorized Banks